

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
RAJYA SABHA  
UNSTARRED QUESTION NO : 1443  
(TO BE ANSWERED ON THE 4<sup>th</sup> March 2020)

**IMPLEMENTATION OF VISHAKHA GUIDELINES**

1443. SHRI VAIKO  
DR. T. SUBBARAMI REDDY

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) Whether number of complaints from women working as pilots, cabin crew and technical areas about sexual harassment has increased in the various airlines in the country;
- (b) if so, the details thereof;
- (c) whether complaint committees have been constituted in all the airlines to examine such complaints as per the Vishakha guidelines; and
- (d) if so, the details thereof and if not, the reasons for not complying with the airlines?

**ANSWER**

MINISTER OF STATE (IC) IN THE MINISTRY OF CIVIL AVIATION

(Shri Hardeep Singh Puri)

(a) to (d): All complaints related to sexual harassment of women employees of the airlines are to be dealt in accordance with the provisions of sexual harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013. Airlines are also required to comply with the provisions of this Act. All the scheduled airlines have constituted Internal Complaints Committee (ICC) to investigate the complaints of alleged sexual harassment made by the women employees of the airline companies, in compliance with the Act. As the Civil Aviation Requirements (CAR) do not prescribe compliance/details under the said Act to be submitted by airline companies to DGCA, such records are therefore not maintained by DGCA, which is the Safety Regulator.

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